

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/669/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 20 January, 2023.

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter No.MACT/GLP/2023/98, dtd. 19.01.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 25.01.2023 and Restricted holiday on 27.01.2023 along with station leave permission, with the official vehicle, at own cost, from the evening of 22.01.2023, till the evening of 25.01.2023.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sd/

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/670-671/A, dated , 20-01-2023
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)